

recommendations for a minimum fee to be paid to panel lawyers which was adopted by Central Authority of NALSA in its meeting dated 9th April, 2016. All the SLSA were requested to amend their regulation accordingly. The schedule of the minimum fee for the Subordinate Courts including Tribunals, and also the High Courts as adopted by the Control Authority is as under:—

(A) Subordinate Courts at all levels including Tribunals

- (i) Drafting of substantive pleading such as Suit, Matrimonial Proceedings such as Divorce, Maintenance, Custody, Restitution etc., Succession, Probate, Memo of Appeal, Revision, Written Statement, Reply, Rejoinder, Replication etc.-₹1,200/.
- (ii) Drafting of Miscellaneous applications such as stay, bail, direction, exemption etc.- ₹ 400/- per application subject to maximum of ₹ 800/- for all applications.
- (iii) Appearance-₹ 750/- per effective hearing and ₹ 500/- for non-effective hearing subject to a maximum of ₹ 7500/- (per case).

(B) High Court

- (i) Drafting of substantive pleading such as Writ Petition, Counter Affidavit, Memo of Appeal, Revision, Reply, Rejoinder, Replication - ₹ 1500/-.
- (ii) Drafting of Miscellaneous applications such as stay, bail, direction, exemption etc.- ₹ 500/- per application subject to maximum of ₹ 1000/- for all applications.
- (iii) Appearance-₹ 1000/- per effective hearing and ₹ 750/- for non-effective hearing subject to maximum of ₹ 10,000/- (per case).

It was also recommended that the fee structure should be reconsidered by NALSA and All State Legal Service Authorities every three years.

Most of the SLSAs have recently revised their fee in the year 2017.

Installation of bio-toilets in trains

2523. SHRI DEVENDER GOUD T.: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that target for installing bio-toilets in trains has not been achieved in 2015-16, 2016-17 and 2017-18;

(b) whether it is also a fact that even the allocated money for this purpose has not been spent in all the above years;

(c) if so, the reasons therefor; and

(d) the details of target and achievement of installing bio-toilets in SCR, year-wise, and reasons for not achieving the targets?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): (a) The targets *vis-a-vis* achievements for installation of bio-toilets in coaches by Indian Railways over the years are as below:—

| Year | 2015-16 | 2016-17 | 2017-18 | TOTAL |
|-------------|---------|---------|--------------------------|--------|
| Target | 17000 | 30000 | 40000 | 87000 |
| Achievement | 15442 | 34134 | 51087 (February 2018) | 100663 |

Indian Railways have installed 1,00,663 bio-toilets during 2015-16, 2016-17 and 2017-18 (till February, 2018) surpassing the cumulative target of installation of 87,000 bio-toilets.

(b) and (c) The expenditure booked on installation of bio-toilets by Zonal Railways for the year 2015-16, 2016-17 and 2017-18 (till December, 2017) is as below:—

(₹ in crores)

| Year | 2015-16 | 2016-17 | 2017-18 | Total |
|--------------------|---------|---------|---------|--------|
| Expenditure booked | 63.2 | 234.74 | 216.03 | 513.97 |

In addition to above, expenditure incurred on fitment of bio-toilets in new coaches by Production Units during the year 2015-16, 2016-17 and 2017-18 (till January, 2018) is as below:—

(₹ in crores)

| Year | 2015-16 | 2016-17 | 2017-18 | Total |
|----------------------|---------|---------|---------|-------|
| Expenditure incurred | 90.1 | 91.8 | 99.8 | 281.7 |

The utilization of funds commensurates with the number of bio-toilets installed in coaches.

(d) The details of target and achievement of installing bio-toilets in South Central Railway (SCR) is as below:—

| Year | 2015-16 | 2016-17 | 2017-18 | Total |
|-------------|---------|---------|---------|-------|
| Target | 776 | 1400 | 3600 | 5776 |
| Achievement | 294 | 2036 | 3742 | 6072 |

(February 2018)

SCR has installed 6,072 bio-toilets during 2015-16, 2016-17 and 2017-18 (till February, 2018) surpassing the cumulative target of installation of 5,776 bio-toilets.

Officers working on sensitive posts in North Eastern Railway

†2524. SHRI VISHAMBHAR PRASAD NISHAD:

SHRIMATI CHHAYA VERMA:

CH. SUKHRAM SINGH YADAV:

Will the Minister of RAILWAYS be pleased to state:

(a) the number of lists of officers of North Eastern Railway working on sensitive posts beyond their tenures which have been sent to the Central Vigilance Commissioner by Chief Vigilance Officer of North Eastern Railway during the last three years;

(b) the various posts of Group 'D', 'C', 'B' and 'A' in vigilance department which come in the list of sensitive posts, as per directions of the Central Vigilance Commission; and

(c) the maximum tenure of Chief Vigilance Officer working in Railways, the Zone-wise and date-wise details of the officers working on these posts?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): (a) The details of officers working on sensitive posts beyond normal tenures are not required to be sent to the Central Vigilance Commission but the same is monitored by the Vigilance Organisation of Railways itself. However, the number of officers of North Eastern Railway working on sensitive posts beyond their tenures during last three years are as under:-

| 2015 | 2016 | 2017 |
|------|------|------|
| 07 | 12 | 08 |

The guidelines issued in regard to rotation of officers posted on sensitive posts have been followed on North Eastern Railway with the exception of the above officers only who were retained beyond stipulated four years period in administrative interest.

(b) All Gazetted and Non-gazetted posts (except the post of Presenting Officer) in Vigilance Organisation of Railways have been identified as sensitive posts.

†Original notice of the question was received in Hindi.